

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 9th day of November 2000.

Contempt Application no. 46 of 2000

in

Original Application no. 181 of 1999

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Smt. Shanti Devi,

✓ Late ✓

W/o K.K. Updhayaya

R/o Village Bichia,

Jhangal Tulsiram Post, PAC,

Camp, Distt. Gorakhpur.

... Applicant

C/A Shri R.K. Ojha

Versus

Sri Som Nath Pandey,

General Manager,

N.E. Railway,

Union of India,

Gorakhpur

... Respondent

C/R Shri A.K. Gaur



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O R D E R(Oral)

Hon'ble Mr. Justice R.R.K. Trivedi VC

This contempt application under section 17 of the A.T. Act, 1985, has been filed for initiating contempt proceedings against the respondents for wilful disobedience of order dated 19.4.99 passed in OA 181/99. The direction given was as under :-

"In view of the submission of the learned lawyer for applicant respondent no. 1 General Manager, NER, Gorakhpur is directed to dispose off the representation of the applicant within three months from the date of receipt of copy of this order with a speaking and reasoned order."

2. In pursuance of the aforesaid direction, the respondents have passed the order dated 17.2.2000 stating that as the decision has already been taken by the administration ^{which} ~~within~~ is in accordance with law. Now it is not open to re-consider the same matter.

3. CA has been filed today annexing the reply dated 25.9.00 which is a detailed reply. In view of the matter the legality and correctness of the order cannot be gone into this side. If the applicant is dissatisfied with the correctness ^{of} ~~with~~ the order, he may challenge the same in the O.A.. The contempt application is accordingly dismissed. Notices issued are discharged.

4. No order as to costs.


Member-A


Vice-Chairman

/pc/